

CA. 378190

Shr - T. M. Latif, Pune
(Shr. A. G. Abhyankar, Del)

4,
M.O. Defence and
(Shr. P. M. Pradhan, Del)

I 1 ~~14-6-90~~ ~~14-6-90~~ to

25-6-90 to

2 29-6-90 to

23-7-90 PT

2 22-8-90

Dismissed

Correspondence Sh. B. C. Mathur, M.C.
Sh. Kamleshwar Nath, M.C.
Indue is enclosed herewith

II

III

1-2 18-6-90

3-4 21-6-90

5 31-8-90

6 14-3-91

Scouting - Sheet 8 of 11

Scouting - Sheet 8 of 11

Copy of order dt. 22-8-90 issued
to parties

Received letter for Rpd to be
adged

Ne
17/11

P/O removed for P. 57.

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

Part (12)

Stamp No. /1990

O.A. No. 378 /1990.

Mr. T. Mohamed Latif ... Applicant.

V/S

Union of India & others .. Respondents.

Application under Section 19 of -

The Administrative Tribunals Act, 1985.

- INDEX -

Sr.No. Description of documents relied upon. Page Nos.

1. Main Application. 1 to 9
2. Annexure A - 1 Copy of impugned order of transfer dt. 15.5.1990. 10 - 11
3. Annexure A-2 - Copy of application for rotational transfer filed by applicant Oct. 1989. 12 - 13

4. MP 527690 for withdrawal

Latif
APPLICANT.

A. A. Bhargava
Advocate for the Applicant.

PUNE

Date : 14 th June 1990.

Central Administrative Tribunal, New Bombay Bench Received application on 16.6.90 By H. 1/8 8.347/90 For Registrar

Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
orders of direction &
Registrar's Orders

X
X
X
X
X
X

Tribunal's Orders.

①

Notice issued to
the Applicant &
his Advocate
on dt 17.6.90
NSD
17.6.90

Notice dt. 18.6.90
Served Applicant
his Advocate on dt
19.6.90

10/7/90

Dated : 14.6.90.

None appears for the
applicant.

Adjourned to 25.6.90
for admission and interim relief.
Inform the applicant.

D.K. Agrawal
(D.K. Agrawal) (M.Y. Pradkar)
M(D) M(A)

Dated : 25.6.90.

Mr. P.M. Pradhan, Advocate
appears for the respondents and
prays for time for submission of
written reply. It is open to the
respondents to file written reply
as regards admission in three
days and to serve a copy on the
counsel of the applicant.

The application is listed for
hearing on admission and interim
relief on 29.6.90.

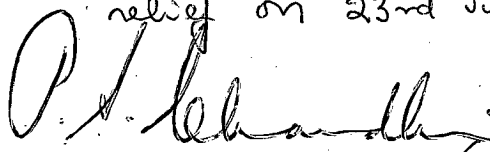
P. S. Chaudhuri
(P.S. Chaudhuri) (G. Sreedharan Nair)
M(A) V/c.

②

Date: 29.6.90.

Applicant and counsel not present. Respondents have filed their reply opposing admission and the grant of interim relief.

Adjourned for hearing on admission and the question of interim relief on 23rd July, 1990.


(P.S. CHAUDHARY) (G. SREEDHARAN NAIR)
M(A) V.C.

M.P. No. 567/90.
for withdrawal,
fixed on 23/7/90.

Per Tribunal

Date: 23/7/90

Applicant in person / by none

Advocate / Respondent by none

Council. AS division bench is not functioning today

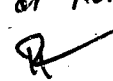
The matter adjourned to 22/8/90

for Admission & interim relief


Dy. Registrar

Dated: 22/8/90. Per Shri B.C. Mathur.

Present Mr. S.R. Atre, Counsel for the Respondents. The applicant has filed Mix. petition No. 567/90 seeking permission to withdraw the application. The application is dismissed as withdrawn.

Order dt: 22.8.90
Signed on it Neil on
Rex 3. 

Order dt: 22.8.90
issued on either
sides on 11.8.90

8/4/90


(Kamleshwar Nath) (B.C. Mathur)
V/C V/C.